

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

9.

**IA-3318(MB)2024 IN  
C.P. (IB)/594(MB)2021**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **28.06.2024**

NAME OF THE PARTIES:

State Bank of India

Vs.

Valecha Engineering Limited

SECTION: 7, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

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**ORDER**

**IA-3318(MB)2024**

1. CS Prajakta Sawant, Authorised Representative for (Operational Creditor) through VC. Adv. Ranjita Kumari, Ld. Counsel for the Applicant present in IA-3318(MB)2024 through VC. Mr. Dhananjaya Sud, Ld. Counsel for the RP present through VC.
2. This is an application filed by the Applicant u/s. 60(5) of the Insolvency and Bankruptcy Code, 2016 r/w Rule 11 of NCLT Rules, 2016 seeking necessary directions against the Respondent to admit the claim of the Applicant.
3. This Bench observes that the plan was approved by this Bench on 25.06.2024 and the present IA is listed today before this Bench first time. This Bench feels that once the plan is approved, the claim of the Applicant cannot be entertained. Hence, IA-3318(MB)2024 is **dismissed**.

Sd/-  
**ANU JAGMOHAN SINGH**  
Member (Technical)

Sd/-  
**KISHORE VEMULAPALLI**  
Member (Judicial)